

Memo No. 41444 /Accounts Dated, Patna the 18/05/2024

PATNA HIGH COURT, PATNA

Expression of Interest for establishment of Patna High Court Canteen,
Patna High Court Employees' Canteen and Patna High Court Lawyers'
Canteen

Proposals, in sealed envelope, are invited from reputed, experienced and licensed caterers for establishment of **Patna High Court Canteen, Patna High Court Employees' Canteen** and **Patna High Court Lawyers' Canteen**, all situated in the premises of Hon'ble High Court to be submitted separately at the office of undersigned with minimum bid rate amount of Rs. 7100/- per month. Eligible bidders meeting all terms & conditions and quoting maximum rent shall be considered for allotment of above mentioned canteens separately.

The canteens are proposed to sell meal, sweets, snacks and beverages (tea/ coffee/ soft drinks) with special emphasis on quality food at affordable prices. Interested persons/firms may submit their bid separately for all the three canteens mentioned above (i.e. **Patna High Court Canteen, Patna High Court Employees' Canteen** and **Patna High Court Lawyers' Canteen**) to the undersigned till **04:00 P.M. on 22nd June, 2024(Saturday)** along with the following details:-

1. Details of edible items along with rate which are proposed to be sold in the canteen.
2. Registration/ Permission of the Govt./local authority as caterer.
3. Registration with Labour Department.
4. PAN Number/ GSTIN Number.
5. Certificate regarding experience/ list of address of the offices/ organizations where their catering services are being provided.
6. The bidder shall submit an undertaking by an authorized person that the bidder's firm has not been black listed from the Government of India/ Government of Bihar/any PSUs.
7. The allotment of canteens and finalization of rate, terms and conditions of license shall be the sole discretion of the Court.
8. The Court also reserves the right to cancel this expression of interest in part or full at any stage without prior information.
9. HIGH COURT would not be under any obligation to give any clarification to those vendors whose tenders have been rejected.


(Pradeep Kumar Malik)
Registrar General